NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI

ITEM NO. 6
C.P. (IB)No. 23/GB/2019

Coram:
Hon'ble Shri Deep Chandra Joshi, Member (J): Hearing through
Hon'ble Shri Prasanta Kumar Mohanty, Member (T): Video Conference

ATTENDANCE-CUM- ORDER SHEET OF THE HEARING OF GUWAHATI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2022

In the matter of:

Punjab National Bank
V/s
Shree Sai Smelter (India) Ltd.

Section: Under Section 7 of IBC, 2016

S. NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MR. K.K. NANDI	Advocate	Petitioner/FC	Present in Video
2.	MR. MUKESH SHARMA	Advoacte	Respondent/CD	Conference
3.	MR. S. MAKKAR	Advocate	Ex-IRP	
4.	MR. AMIT PAREEK	IRP	In Person	

O R D E R
Date of Order: 29.09.2022

The matter is taken up for hearing through Video Conferencing. Heard both sides. The learned Counsel for the Petitioners submits that the CIRP should be reinstated in respect of the CD as per the Hon'ble Supreme Court Order & Hon'ble NCLAT's order dated 02.09.2022 in Company Appeal(AT) (Insolvency) No. 1003, 1004 & 1005 of 2019. He further submits that he wants to replace the IRP and have suggested the name of Insolvency Professional Mr. Amit Pareek as the new IRP. The FC is directed to file Affidavit along with the Consent form of the proposed IRP by tomorrow 12 noon.

2. The Learned Counsel for the Ex-IRP, has also agreed with replacement of IRP but prays that the CIRP costs needs to paid by the FC. The FC is directed to act in accordance with IBC, 2016 and our earlier order dated 05.05.2021 needs to be considered.

3. **List the matter on 30.09.2022 for disposal.**

Sd/-
(Prasanta Kumar Mohanty)
Member (Technical)
& Adjudicating Authority

Sd/-
(Deep Chandra Joshi)
Member (Judicial)
& Adjudicating Authority